

(b) The Committee has made a number of recommendations in respect of Welfare activities, Administration, financial resources etc. of the Organisation.

(c) The recommendations are under examination.

C.M.I. Limited Shivsagar, District Hazaribagh

71-B. R. L. P. VERMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether C.M.I. Limited, Shivsagar, District Hazaribagh has been sick for the last 4-5 years and the company issued notices to the workers on 1st January, 1980 for closure of the factory;

(b) whether 3,000 workers who had been earning their livelihood there, are now at the brink of starvation;

(c) whether this factory owes Rs. 80 lakh to the Punjab National Bank;

(d) whether the company has got 3,300 acres mica bearing area on lease having hundreds of mica mines which are not being exploited due to mismanagement;

(e) whether Government propose to take over this factory in the public interest; and

(f) if so, whether Government propose to provide direct/indirect relief to about 50,000 people by handing over this factory to Mica Trading Corporation.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). The position about issue of notices for closure of the factory to the workers of Chrestien Mica Industries Limited is being ascertained from the State Government.

(c) On reports of mismanagement, an order had been issued by the De-

partment of Company Affairs to investigate into the affairs of this Company, but this was stayed by the High Court. The details of the liabilities of the Company would be available only on completion of such an investigation.

(d) The mining lease granted to M/s. Chrestien Mica Industries Limited, which expired on 27-4-73 was not renewed; but the Company has obtained a stay order from the High Court.

(e) At present, there is no such proposal under consideration of the Central Government.

(f) Does not arise.

Abolition of Special Courts

71-C. SHRI CHITTA BASU:

SHRI C. R. MAHATA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state.

(a) whether Government have decided to abolish the Special Courts already constituted under an Act of Parliament;

(b) if so, the reasons thereof; and

(c) the number of cases pending before such courts and the details of the cases pending.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) There is no proposal at present under consideration of the Government to abolish Special Courts set up under the Special Courts Act, 1979.

(b) Does not arise.

(c) A statement containing the requisite information is attached.